To

All Commissioner of Food Safety of all States/UTs.

Subject: Directions under section 16(5) of Food Safety and Standards Act, 2006 regarding non-requirement of FSSAI registration of last mile delivery persons, Direct Selling Agents (DSA), individual food units/entity owned by single/main entity.

The issue relating to FSSAI Registration to ‘Last mile delivery persons and Direct Selling Agents (DSA)’ has been examined by FSSAI. These FBOs generally work under single main entity to ensure last mile delivery of the food products and are not directly involved in manufacturing, sale and supply of food articles on their own or under their own brand name. Moreover, there are networks of Food Vending Machines, water vending machines, Food ATMs and food carts owned by a single entity.

2. The matter has been examined and it has been decided that the following entities will not be required to take FSSAI Registration subject to the conditions in para 3:

   i. Last mile delivery persons.
   ii. Direct Selling Agents (DSA).
   iii. Food Vending Machines, Water Vending Machines, Food ATMs (owned by a single entity).
   iv. Branded Food carts (owned by a single entity).

3. The above shall be subject to the following conditions:

   i. The annual turnover of the Individual entity/unit does not exceed Rs.12 Lakh.
   ii. The main entity shall obtain FSSAI License based on their eligibility.
   iii. The main entity shall be responsible for Regulatory compliance by these individual entities/units.
   iv. The main entity shall maintain data base/record of all such individual entities/units.
   v. Main entity shall issue Photo ID Cards, bearing unique identity number and main entity/unit FSSAI License number.
   vi. The individual FBO entity/unit shall display the name and License number of main entity.
   vii. Main entity shall ensure that the individual unit is conversant with basic sanitary and hygienic conditions to be followed and facilitate their training under Food Safety Training and Certification (FoSTaC).
   viii. Main entity shall also maintain records of Annual Medical Check-up of personnel working for such entities to ensure that no such person is suffering from any contagious disease.
ix. The main entity shall communicate in writing to such entities, its decision to undertake responsibility for such compliance.

4. This issues with the approval of Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

Yours faithfully

(Dr. Shobhit Jain)
Executive Director
(Compliance Strategy)

Copy to:

(i) Commissioners Food Safety of all States/UTs
(ii) All Stakeholders
(iii) Head(IT) – for uploading on FSSAI website.